

13.17 1/4 hrs.

**REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL, 1992**

**As Passed by Rajya Sabha**

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Representation of the People (Amendment) Bill, 1992, as passed by Rajya Sabha.

13.17 1/2 hrs.

**ESTIMATES COMMITTEE**

**Ninth Report and Minutes**

[English]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Sir, I beg to present the Ninth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Defence - - Defence Lands and Land Use Policy and Minutes of the sittings of the Committee relating thereto.

13.18 hrs.

**COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED TRIBES**

**(Action taken Statement)**

[English]

SHRI K. PRADHANI (Nowrangpur): Sir, I beg to lay on the Table a Statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Fifth Report (Ninth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit

facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

**BUSINESS OF THE HOUSE**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NAVI AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing 16th March, 1992, will consist of:-

1. Consideration any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolution seeking disapproval of the Copyright (Amendment) Ordinance, 1991, and consideration and passing of the Copyright (Amendment) Bill, 1992.
3. Discussion on the Resolution seeking disapproval of the Representation of the People (Amendment) and passing of the Representation of the People (Amendment) Bill, 1992, as passed by Rajya Sabha.
4. Discussion on the Resolution seeking disapproval of the Indian Red Cross Society (Amendment) Ordinance, 1992, and consideration and passing of the Indian Red Cross Society (Amendment) Bill, 1992.
5. Discussion on the Resolution seeking disapproval of the Securities and Exchange Board of India Ordinance, 1992, Ordinance, 1992 and consideration and passing of the Securities and Exchange Board of India Bill, 1992.
6. Discussion on the Resolution seeking disapproval of the Cess and Other Taxes on Minerals (Validation) Ordinance, 1992, Ordinance, 1991 and consideration and

- passing of the Cess and Other Taxes on minerals (Validation) Bill, 1992.
7. General discussion on the Jammu & Kashmir Budget for 1992-93.
  8. Discussion and Voting on Demands for Grants (Jammu and Kashmir) for 1992-93.
  9. Discussion and Voting on the Supplementary Demands for Grants (Jammu & Kashmir) for 1991-92.
  10. General discussion on the Manipur Budget for 1992-93.
  11. Discussion and Voting on the Demands for Grants (Manipur) for 1992-93.
  12. Discussion and Voting on the Supplementary Demands for Grants (Manipur) for 1991-92.

[Translation]

**SHRI BHAGWAN SHANKAR RAWAT** (Agra): Mr. Deputy Speaker, Sir, the following items may kindly be included in the next week's agenda:

1. Discussion on the problem of unemployment faced by the workers in shoe industry due to the sharp fall in export during the current year to the countries which are having rupee trade.
2. Discussion on the need to develop nuclear capability by India to strengthen the security of the country in view of the Pakistan going nuclear and adopting offensive attitude towards India.

**SHRI SATYANARAYAN JATIYA** (Ujjain): Mr. Deputy Speaker, Sir, I request that the following may be included in the next week's agenda:-

1. Discussion on the need to clear Power Projects of Madhya Pradesh pending with Central Government to meet the shortage of power in the State.
2. Discussion on the need to clear the proposal regarding setting up of petroleum refinery in Madhya Pradesh and discussion on the need to issue necessary instructions for setting up of petroleum product depot in Ujjain to ensure supply of petroleum products in Madhya Pradesh.

**SHRI DAU DAYAL JOSHI** (Kota): Mr. Deputy Speaker, Sir, I request that the following may be included in the next week's agenda:-

1. Discussion on the declaring Kota as class 'B' city.
2. Discussion in regard to the discontent prevailing in Rajasthan due to inadequate allocation for Medium Irrigation Scheme of the State.

**SHRI RAMESHWAR PATIDAR** (Khar-gone): Mr. Deputy Speaker, Sir, I request that following item be included in the next week's agenda:

1. Discussion on the need to resume procurement of cotton by Corporation of India, which was earlier suspended by it all of a sudden, in the Agriculture Produce Markets of Madhya Pradesh.
2. Discussion on the question of providing financial assistance to the tune of Rs. 220 crores sought by Madhya Pradesh Government to deal with the drinking water problem faced by most of the districts and tehsils of the State because of scant, rain fall and drought conditions prevailing there.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I request that the following may be included in the next week's agenda:-

1) Taking over of the ancient leaning Shiv temple at Huma in district of Sambalpur and the Astha Shambhu temple at Kualu in the district of Dhenkanal in Orissa, by the Archaeological Survey of India for maintenance so as to preserve their uniqueness.

2) Construction of a sub-way (underground) in New Delhi connecting the Parliament House with the Parliament House Annexe.

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, the following items may kindly be included in the next week's agenda:-

1) Discussion on the manner of implementation of the three language formula by various educational authorities.

2) Discussion on the restoration of the Minority Character of the Aligarh Muslim University and the Jamia Millia Islamia and the Guidelines for the recognition of Educational Institutions established by religious and Linguistic Minorities as Minority Institution under Article 30 (1) of the Constitution.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I request that the following may be included in the next week's in the next week's agenda:-

1. The Central Road Fund was formed on the basis of the levy imposed on diesel and petrol by the Ministry of Surface Transport, under which Rajasthan was to get about Rs. 14 crores, but only one crore of the total amount been provided to it so far. The remaining amount should be paid to the state Government immediately.

2. The water supply and sewage projects involving Rs. 406.40 crores for the three main cities of Rajasthan - namely Jaipur, Udaipur and Bikaner should be forwarded by Urban Development Ministry to the department of Economic Affairs under the finance Ministry so that they may be included in the projects to be financed by the World Bank.

I hope that the hon. Minister will pay attention to what I have submitted.

[English]

SHRI SHRAVAN KUMAR PATEL (Jabalpur): I request that the following item may be included in the next week's in the next week's agenda:-

A study team including a Central Minister may be sent to Jabalpur district in Madhya Pradesh to study the drought situation and to open relief works there.

SHRI ANNA JOSHI (Pune): I request that the following may be included in the next week's in the next week's agenda:-

1. Problems of New co-operative sugar factory to be set up in Maharashtra State.

2. Grant of long-term loans to Co-operative Spinning mills.

[Translation]

SHRIMATISAROJ DUBEY (Allahabad): Mr. Deputy Speaker, Sir, I request that the following may be included in the next week's agenda:-

1. Allahabad University be granted the status of Central University.

2. Air service between Delhi and Allahabad should be reserved on regular basis

*The Lok Sabha re-assembled after Lunch  
at thirty-six minutes past Fourteen of the  
Clock.*

THE MINISTER OF STATE OF THE  
MINISTRY OF TEXTILES (SHRI ASHOK  
GEHLOT): Mr. Deputy Speaker, Sir, I beg to  
move for leave to introduce a Bill to amend  
the Jute Manufactures Development Council  
Act, 1983.

13.25 hrs.

JUTE MANUFACTURES DEVELOP-  
MENT COUNCIL (AMENDMENT) BILL\*

[English]

MR. DEPUTY-SPEAKER: Bill to be  
introduced. Shri Ashok Gehlot.

[Translation]

[English]

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill to amend the Jute  
manufacturers Development  
Council act, 1993."

*The motion was adopted.*

[Translation]

SHRI ASHOK GEHLOT: Sir, I intro-  
duce the Bill.

[English]

MR. DEPUTY-SPEAKER: The House  
stands adjourned to meet again at 2.30.  
p.m.

13.27 hrs.

*The Lok Sabha then adjourned for Lunch  
till thirty minuets past Fourteen of the  
Clock*

[SHRIMATI MALINI BHATACHARAYA in  
the Chair]

RAILWAY BUDGET 1992-93 GENERAL  
DISCUSSION- *CONTD.*

RESOLUTION RE-RECOMMERDATION  
OF THE RAILWAY CONVENTION  
COMMITTEE - *CONTD.*

DEMANDS FOR GRANTS (RAILWAYS)-  
*CONTD.*

SUPPLEMENTARY DEMANDS FOR  
GRANTS- (RAILWAYS)- 1991-92-  
*CONTD.*

[English]

MR. CHAIRMAN: Before we take up  
item Nos. 15 to 18 in today's order paper, I  
have to inform the House that a list indicating  
the serial Nos. of Cut Motions moved by hon.  
Members yesterday, has been put up on the  
Notice Board.

Hon. Members who are present in the  
House, and who could not move their Cut  
Motions yesterday, may move their Cut  
Motions by sanding slips at the Table within  
15 minuets indilcating the serial Nos. of Cut  
Motions, they would like to move. Those Cut  
Motions only will be treated as moved. A  
second list showing the Serial Nos. of Cut  
Motions moved today will be put up on the  
Notice Board shortly.

In case any Member finds any discrep-  
ancy in the lists, he may kindly bring it to the  
notice of the Officer at the Table immedi-  
ately.

Now Dr. Laxminaryan Pandeya to speak.